

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 122/2018

(Arising out of impugned final judgment and order dated 21-09-2017 in CRLA No. 1302/2011 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

UDAI PRATAP SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH THROUGH C.B.I.

Respondent(s)

Date : 09-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s)

Mr. Pallav Shishodia, Sr.Adv.

Mr. Rajiv Kumar, Adv.

Mr. Sukumar, Adv.

Mr. Binod Kumar Singh, Adv.

For Mr. Kusum Chaudhary, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In spite of service, none appears for the respondent.

Heard learned senior counsel for the petitioner.

Leave granted.

In view of the facts and circumstances of the case, we consider it appropriate to grant bail to the appellant during the pendency of the appeal.

Accordingly, we grant bail to the appellant, subject to the conditions imposed by the trial Court.

(SUKHBIR PAUL KAUR)
AR CUM PS

(RENUKA SADANA)
ASST.REGISTRAR